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Subject: CERC 3rd amendment of GNA Regulation

Respected sir

In regard to bulk consumer GNA provision , we want to consider following :

As we Know Green hydrogen projects are planned in different part of the country and for this when one go for applying as Bulk consumer, CTU plan a new scheme or strengthen the existing CTU substations or adding new lines . while strengthening being planned , the present regulation for GNA for bulk consumers mention that cost of such addition to be paid by applicant .

This will cause not only add huge cost to bulk consumer applicant but also not in line with planning philosophy in which CTU system is strengthen as RTM or by TBCB and nt by third party .

Same philosophy is followed for generator connectivity where either it is common system or ATS is planned with requisite BG . Same approach should be followed for bulk consumer GNA .this should also include bays at CTU station also .

It is requested to consider the above and make suitable changes in the GNA bulk consumer regulation 12.5 .

Thanks and Regards

Y K sehgal

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